

question is whether you will order an investigation or not.. (*Interruptions*)

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to say one thing after hearing Shri Chidambaram. The whole House is of the opinion that R.B.I. is interested in a cover up. Through you I would like to remind the congressmen of a historical event in this House which may perhaps help them in understanding the gravity of the present situation... (*Interruptions*)

When Shri Jawahar Lal Nehru was the first Prime Minister of India the Mundhra Scandal was exposed by Late Shri Firoze Gandhi who belong to congress and was a Member of this House. But this scandal exposed by Shri George Fernandes is far grave than that. Though the scandal which was exposed by late Shri Firoze Gandhi did not involve crores of rupees, but even then the Prime Minister had agreed with Shri Firoze Gandhi and constituted a Commission headed by most illustrious judge justice Chagla, who was later a Member of this House and also a Minister. You might be aware that because of the findings of the Chagla Commission, a leader of stature like Shri Krishnamachari had to resign from the Cabinet. Shri Chidambaram and other Minister are present here, I would therefore like to submit that there should be a judicial enquiry into this matter by a commission which should be assisted by C.B.I. It is only then you will come to know the sincerity of what is being said by Shri Chidambaram otherwise it has no sincerity. I would like to conclude with this last sentence. Our country has become a colony without occupation. Earlier it was under the occupation of East India company, and now it is under the dominance of International Monetary Fund and the World Bank. This is the only difference.

[*English*]

There is no occupation but we have been reduced to a colony by the acts of commission and omission of this Ruling Party.

13.00 hrs

SHRI BASUDEB ACHARIA: Sir, those who are responsible for this misappropriation of money have been entrusted with the task of inquiry. Then what will be the fate of the inquiry?... (*Interruptions*)

MR. SPEAKER: Shri Kodikkunil Suresh

SHRI KODIKKUNIL SURESH (Adoor): Sir, in Kerala at Traivandrum, one of the public undertaking companies, that is, Hindustan Latex, which comes under the Ministry of Health and Family Welfare, has totally regretted promotions and other facilities to SC/ST employees. The employees belonging to SC/ST categories had started relay *satyagraha* in front of the Hindustan Latex one months before.

There are five hundreds SC/ST employees working in that company. The management of the company has not invited the agitated employees and discussed their serious and important issues so far. I request the Government, through you, that the Ministry of Health and Family Welfare should intervene and give proper directions to the management of the company to settle their problems at the earliest.

MR. SPEAKER: Shri Vandayar. (*Interruptions*)

SHRI SRINKANTA JENA (Cuttack): Let me make a submission, Sir.

MR. SPEAKER: Let others also speak... (*Interruptions*)

SHRI K. THULASIAH VANDAYAR (Thanjavur): Sir, in Tanjore, there is a Railway Colony Middle School functioning for the last thirty five years. This school caters to the need of 309 boys and 189 girls. There are nearly fifteen to twenty teachers. The Railway authorities, without rhyme or reason, have abruptly asked them to vacate the

school before 30th April, 1992. In the interest of the Tanjore Railway Employees this school should be allowed to continue without prejudice. The Railway Minister should take immediate action for the survival of the school without any delay.

SHRI G.M.C. BALAYOGI (Amalapuram): Sir, on 27th April, 1992, in Parakasam District of Andhra Pradesh in Chimakurthi village, three *Dalit* women were allegedly raped and murdered and their bodies were found in the premises of Pallava Grante Company's water pond. The deceased are: (i) B. Ramalamma, aged thirty; (ii) Ravura Anjamma, aged twenty-three; and (iii) Padhulayesamma, Aged fourteen.

The Andhra Pradesh Police have so far not arrested the accused involved in this crime and also not given any proper financial assistance to the victimised families. This is not only one incident happened against the *Dalits* in the State of Andhra Pradesh, oftenly these atrocities are being committed on SC/ST people due to the failure of law and order machinery.

Through you, Sir, I urge upon the hon. Prime Minister and hon. Home minister, Government of India, to direct the Government of Andhra Pradesh to appoint judicial enquiry and also entrust the case to the CBI/CID and trial this offence in the Special Court. I also request the hon. Prime Minister to grant financial assistance of Rs. five lakhs to each deceased family from the Prime Minister's Fund.

[*Translation*]

SHRI D.J. TANDEL (Daman & Diu): Mr. Speaker, Sir, it is unfortunate that when the fishermen of Gujarat, Daman & Diu go into the sea to catch fish, they are arrested by the Pakistani police and are sent to jail as the sea border line between India and Pakistan has not been decided so far. Similarly, we also arrest the Pakistani fishermen. This all has been going on for the last eight to ten years. I had raised this issue in the Ninth Lok Sabha also. I have also raised it day before

yesterday and reported several times to the Ministry that due to the lack of a sea border line these incidents happen repeatedly. But the Government is taking no steps in this regard. Even though our fishermen have not committed any crime they are forced to languish in jails for two years. As a result our fishing business has become sick. The agro-based industries have also become sick. I would like to inform the House that on 24th January the Pakistani coast guards caught the Indian fishermen. Our national flag was hoisting on that boat. They brought it down and took it on their boat. They played a cassette and forced our fishermen and seamen (Khalasi) to dance. The fishermen of Gujarat and Daman-Diu and other organisations reported this matter and made numerous representations in this regard but no step has been taken by the Government so far.

Mr. Speaker, Sir, through you I demand from the Government that the sea borderline should be decided immediately or an arrangement should be made which can stop both the Pakistani and Indian Fishermen from violating the border. I demand an immediate action from the hon. Minister in this regard.

Secondly, I have received many Letters from my constituency wherein it has been stated that fishermen of Daman and Gujarat were registered at Umargaon in Balsad district of Gujarat for last many years. But a new order has been issued recently that the registration would be done at Verawal in Saurashtra which is 1000 Kms. away. How is it possible for these fishermen to reach there? These bureaucrats issue orders while sitting in air-conditioned rooms. They have little knowledge of the area or the practical difficulties. The hon. Minister of Surface Transport is present here, and he should therefore take steps to improve the situation by revoking this order and maintaining status quo.

SHRI VISHWANTAH SHASTRI (Gazipur): Mr. Speaker, Sir, a grave crisis of petrol and diesel has hit Eastern Uttar